CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI



R.A.No. 225/94 in O.A.No. 934/94

New Delhi this the ath Day of July 1994

Hon'ble Shri J.P. Sharma, Member (J) Hon'ble Shri B.K. Singh, Member (A)

Mrs. Tripta Sethi, Superintendent (Rtd), Directorate of Social Nelfare, Govt. of Delhi, Delhi

R/o C-36 Soami Nagar, New Delhi-110 017.

... Applicant

(By Advocate Shri MR. Bhardwaj)
Versus

- Lt. Governor of Delhi, Raj Niwas, Delhi.
- Chief Secretary, Govt. of National Capital, Territory of Delhi Old Secretariat, Delhi.
- 3. Secretary-cum-Director,
 Dept. of Social Welfare,
 Govt. of National Capital,
 Territory of Delhi.
 Kasturba Gandhi Marg,
 Old I.T.I. Building,
 New Delhi.
- 4. Km. Frabha Mathur,
 Social Officer,
 Govt. of Delhi
 Pirectorae of Social Welfare,
 Kasturba Gandhi Marg,
 New Delhi.

... Respondents

ORDER

Hon'ble Shri J.P. Sharma, Member (J)

The applicant has filled a Review Application against the order of 10.5.1994 by which the application was dismissed bearing by principle of res judicata. Earlier the applicant filled O.A. No. 1212/88 which was decided on 12.12.1990 and the respondents were directed to pay to the applicant a difference of pay and allowance actually drawn in the scale of Rs. 550-900 and pay the

scale of pay of Rs. 650-1200. The arrears were also directed to be paid to the applicant alongwith the interest. However, the applicant had superanuated three months before the delivery of the judgement on 30.9.1990. After her retirement the applicant represented for her promotion from the retrospective date to the postof Sr. Superintendent and that request was rejected by the order passed in December 1993. The applicant has not raised this issue in her earlier application filed in OA-1212/88. We have considered this matter in our judgement at a greater length and found that the application is not maintainable. We do not find any ground referred to in the Review Application which can show any error apparent on the face of the Order. The Review Applicant has only discussed certain new points or rejected arguments taken at the time of hearing of the Original Application. A review lies on any of the grounds laid down under Order 47 Rule 1 C.P.C. i.e. when there is an error apparent on the face of the order or certain new evidence which was not in the knowledge of the petitioner is pressed for consideration in the review application and on We do not find that the present similar other grounds. case is covered under Order 47 Rule 1 CPC. The Review Application, therefore, is devoid of merit and dismissed by Circulation.

(B.K. Singh)
Member(A)

(J.F. Sharma) Member (J)

器ittal*